

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 17th day of *September*, 2013.

**Civil Misc. Restoration Application No.1189 of 2013
With
Civil Misc. Application No.1188 of 2013
(For condonation of Delay)**

IN

Original Application Number. 1108 OF 2001.

HON'BLE MR. SHASHI PRAKASH, MEMBER (A)

Shafiq Ahmad, s/o Abdul Latif Khan, r/o Mohalla - Rajaganj, Pooranpur, District - Pilibhit, retired Marksman.

.....Applicant.
VE R S U S

1. Union of India through General Manager, N.E. Railway, Gorakhpur.
2. Divisional Railway Manager (Karmik), N.E. Railway, izzatnagar, Bareilly.

.....Respondents

Advocate for the applicant: Shri R.S. Ram
Advocate for the Respondents : Shri Anil Kumar

O R D E R

Heard Shri R.S. Ram, learned counsel for the applicant and Shri Anil Kumar for respondents.

2. It is evident from the order sheet that the counsels for the applicant have not been pursuing the matter. For that reason the O.A was dismissed in default on 07.07.2006. Thereafter the

Sn.

restoration application for recall of the order was also rejected on 15.02.2008 for want of prosecution. Again, the applicant filed M.A No. 842/08 for restoration of O.A, which too was rejected on the ground of non-prosecution on behalf of the applicant. Another restoration application No. 992/08 filed by the applicant was also rejected on 03.11.2009 on which date the counsel for the applicant was not present even in the revised call. Restoration Application No. 4468/12 filed by the applicant was also dismissed in default on 03.01.2013.

3. From the series of the orders mentioned above it is evident that counsels for the applicant have failed to pursue the case. Taking into account all these facts, I am of the considered view that the reason for restoration of O.A is neither justified nor cogent. Hence, the restoration application is dismissed.

S. Anand
MEMBER-A.

Anand....